

**HIGH COURT OF MADHYA PRADESH  
MCRC No.44479/2018  
(Ranjeet Singh Vs The State of M.P.)**

**Gwalior, Dated : 16.11.2018**

Shri Gaurav Mishra, learned counsel for the applicant.

Shri Ravindra Singh Kushwaha, learned Public Prosecutor for the respondent/ State.

With consent heard finally.

The applicant has filed this first application u/S. 439, Cr.P.C. for grant of bail. The applicant has been arrested on 01.08.2018 by Police Station Bhandar, District Datia in connection with Crime No.17/2017 registered in relation to the offences punishable u/Ss. 307 and 34 of IPC.

It is the submission of counsel for the applicant that perusal of F.I.R. itself indicates that applicant Ranjeet Singh only carried stick with him and gun shot injury was caused by Brijraj Yadav. Complainant himself has made this statement, and therefore, from the very nature of allegation, the role of the applicant is confined to wielding lathi only. No weapon has been seized from the possession of the applicant regarding gun shot injury. The applicant is 22 years old and behind the bar since 01.08.2018. Co-accused Kuldeep Yadav has been given the benefit of bail under Section 439 of Cr.P.C. vide order dated 12.10.2018 in M.Cr.C.No.39655/2018. He seeks parity.

Learned Public Prosecutor for the respondent/State opposed the prayer and prayed for dismissal of the application.

Heard learned counsel for the parties and perused the case diary.

Considering the submissions advanced by the counsel for the applicant and on perusal of the case diary, without expressing any opinion on the merits of the case, this Court deems it appropriate to allow this application in the following terms.

It is hereby directed that the applicant shall be released on bail on his furnishing a personal bond of **Rs.1,00,000/- (Rupees One Lac**

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**Only) with two solvent sureties each of Rs.50,000/-** to the satisfaction of the Trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquitted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be and would not move in the vicinity of the complainant;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial;
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and

A copy of this order be sent to the Court concerned for compliance.

Certified copy as per rules.

**(Anand Pathak)  
Judge**